

Central Administrative Tribunal, Principal Bench

Original Application No. 2647 of 2002

New Delhi, this the 13th day of August, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

1. Shri Prawin W. Desai
Motor Licensing Officer,
Secretariat Branch,
5/9, Under Hill Road,
Delhi-54
2. Shri A.R. Joshi,
Motor Licensing Officer,
South District,
Sheikh Sarai,
New Delhi-17
3. Shri Pradeep Anand,
Motor Licensing Officer,
Central District,
Sarai Kale Khan,
New Delhi-13
4. Shri Des Raj Arora,
Motor Licensing Officer,
North West District,
Ashok Vihar,
New Delhi-52
5. Shri S.K. Mishra,
Motor Licensing Officer,
West District,
Janak Puri,
New Delhi-58

.... Applicants

(By Advocate: Shri C. Hari Shankar)

Versus

1. Government of National Capital
Territory of Delhi,
Through the Chief Secretary,
5, Sham Nath Marg,
New Delhi-54
2. Commissioner,
Department of Transport
5/9, Under Hill Road,
Delhi-54

.... Respondents

(By Advocate: Shri Vijay Pandita)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The claim of the applicants is that they had earlier been promoted as Motor Licensing Officer (MLO) on

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ad-hoc basis but were appointed regularly w.e.f. 10.4.2001. They contend that they should be taken to have been regularly appointed from the date they were promoted on ad-hoc basis because they were eligible and other similarly situated persons have been given the said benefit.

2. During the course of submissions, it was pointed that the review departmental promotion committee meeting took place on 24.2.2003 but the matter was not considered because of the pending original application in this Tribunal.

3. In the counter reply, it has been pleaded:

"In reply to para 4.6 it is submitted that representations against the orders issued as per recommendations of the DPC were received by the Department. However keeping in view the plea taken by the applicants that the earlier years some officials have been given promotions by giving seniority with retrospective effect, the department intends to call the review DPC shortly for the consideration of the plea of the petitioners."

4. Once the respondents intend to call a review DPC for considering the pleas of the applicants in this regard, we dispose of the present application directing that the claim of the applicants should be considered in accordance with law. We make it clear that nothing said herein should be taken as any expression of opinion on the merits of the matter.

S.K. Naik
(S.K. Naik)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman,